

S.No.7

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP(IB) No.645/7/HDB/2018**

**AND**

**IA(IBC) 678/2024 in CP(IB) No.645/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

State Bank of India

(Stressed Assets Management Branch)

**...Financial Creditor**

**AND**

Vibha Agro Tech Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 678/2024**

Learned Counsel Mr GP Yash Vardhan, for applicant present physically.

Mr Madasa Kumar, Resolution Professional present through Video Conference.

This is an application filed by the Resolution Professional seeking for extension of CIRP period by 60 days on the ground that two prospective resolution plans were received and were directed to revise the plan and the said process is under way, in the meanwhile the CIRP period is coming to an end on 31.03.2024. hence, under the circumstances extension of CIRP period of 60 days is sought. Considering the reasons and in the interest of resolution of insolvency of the Corporate Debtor this application is allowed. Extension as prayed is granted effective from 01.04.2024.

Accordingly, **this application is allowed and disposed of.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**